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## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.251/2000 in OA No.2324/1999

New Delhi, this 16th day of August, 2000

Hon'ble Justice Shri V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

Y.N. Kaul 8/95, Ramesh Nagar New Delhi-110 015

Applicant

(By Rhri M.K. Gupta, Advocate)

versus

Union of India, through

- 1. Director General Counsil of Scientific & Industrial Research Anusandhan Bhavan Rafi Marg, New Delhi
- 2. Director
  Central Road Research Institute
  Delhi Mathura Road, New Delhi .. Respondents

ORDER(in circulation)

Smt. Shanta Shastry

Review application is filed on behalf of the applicant for review of our dated 25.7.2000 by which OA 2324/99 was dismissed being devoid of merits for the detailed reasons mentioned therein.

2. We have carefully gone through the averments made in the RA. However, we find that none of the grounds taken in the review application falls within the provisions of Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC that would warrant review of our order dated 25.7.2000. In the result the RA is rejected. No costs.

(Smt. Shanta Shastry)
Member(A)

(V.Rajagopala Reddy) Vice-Chairman(J)

/gtv/